

casual nature or is not likely to continue for more than 180 days in the year, including intervening holidays and periods of leave and those due to retire or superannuate from service on or before 31st December, 1974 have been exempted from all the provisions of the Act.

As on 31st March, 1973, the latest date for which information is readily available, the number of Central Government and State Governments employees was 2.9 millions and 4.6 millions respectively.

(b) The names of associations/unions of employees of the Central and State Governments who have communicated their resentment to the Additional Emoluments (Compulsory Deposit) Act, 1974 to the Ministry of Finance are given in the enclosed laid on the Table of the House [Placed in Library. See No. LT-8604/74].

Compulsory Deposit Scheme

3518. PROF. NARAIN CHAND PARASHAR: Will the Minister of FINANCE be pleased to state:

(a) the salient features of the Compulsory Deposit Scheme as it was implemented at the outset;

(b) whether the limit of salary of the employees to be covered under this scheme has since been raised; and

(c) if so, the date with effect from which the limit has been raised?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) Reference presumably is to the Additional Emoluments (Compulsory Deposit) Ordinance of 1974 (No. 8 of 1974) which has since been replaced by the Additional Emoluments (Compulsory Deposit) Act, 1974 (No. 37 of 1974). The salient features of the scheme of compulsory deposit of additional emoluments as originally envisaged, were contained in the Ordinance itself,

copies of which were laid on the Table of the Lok Sabha on 22nd July, 1974.

(b) The Act, like the Ordinance which it has replaced, applies to all categories of employees specified in Section 3 thereof, irrespective of their income. However, clause (v) of Section 2(c) of the Act exempts any increase in wages consequent on the revision of the minimum rates of wages fixed under the Minimum Wages Act, 1948, from compulsory deposit under the Act, and there was no such provision in the Ordinance.

(c) The above provisions of the Act, like other provisions (except Section 14), take effect from the 6th July, 1974.

Export of Textiles to E.E.C.

3519. SHRI B. S. BHAURA: Will the Minister of COMMERCE be pleased to state:

(a) whether the European Common Market has decided to increase the import of textiles from India; and

(b) if so, the broad features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b). Negotiations are under way with the European Economic Community for arriving at an agreement on the import of textiles from India.

Conference of Iron-ore producing countries

3520. SHRI B. S. BHAURA: Will the Minister of COMMERCE be pleased to state:

(a) whether a Conference of the Iron-ore producing countries was held in Geneva; and

(b) if so, the broad features and the outcome thereof?